

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of September,2026 (28.9.2026 to 30.9.2026)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
28.09.2026 Monday At 10.30 A.M. Public Hearing		No. L- 1/250/2019/CER C	Through Online Video- Conferencing	Public hearing on Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fifth Amendment) Regulations, 2026.
VC Web Link for Hearing dated 29.9.2026 at 10.30 A.M https://teams.microsoft.com/join/19%3ameeting_NjMwZmYyNWQ0ZTRhNy00ZTZmLTkxMmYtMjU2ZDhiNDQ3MDIw%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d				
Tap on the link or paste it in a browser to join				
29.9.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Video conferencing	1.	508/MP/2026	ECR	Petition under Section 79 seeking declaration that Bharatiya Rail Bijlee Company Limited qualifies as a "Captive Generating Plant" under Section 9 of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2005, and consequential declaration/direction that cross subsidy surcharge and additional surcharge under Section 42 of the Electricity Act, 2003 are not leviable on the electricity procured/drawn by the Petitioner(On admission).
	2.	498/MP/2026 alongwith I.A.No.165/2026	AMPIN	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited seeking appropriate extension in Firm Start Date of Connectivity to align with the Project commissioning(Interlocutory application for directions)(On admission)
	3.	509/MP/2026 alongwith I.A.No.169/2026	RSPPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Regulation 70 (2) of the CERC (Conduct of Business) Regulations, 2023 for adjudication of dispute regarding tariff payable for power supplied under Power Purchase Agreements dated 8.8.2023 (Interlocutory application for interim directions) (On admission)
	4.	510/MP/2026 alongwith I.A.No.170 &171/2026	AREJ17L	Petition under Sections 79 of the Electricity Act, 2003 seeking extension of Scheduled Commissioning Date of 600 MW Solar Power Project on account of Force Majeure Events under the PPAs dated 10.09.2020 and consequent directions against CTUIL to not revoke connectivity granted to the Petitioners, on account of the force majeure events, amongst other reliefs (Interlocutory application for urgent listing and interim reliefs) (On admission).
	5.	511/MP/2026 alongwith I.A.No.172/2026	APL	Petition under Sections 79(1)(b) r/w (f) of the Electricity Act, 2003 seeking urgent and emergent directions against GUVNL in relation to its unilateral and illegal deductions towards rebate against Adani's supplementary invoices and towards actual ECR against regular monthly invoices raised for supply of power under the Power Purchase Agreement and its subsequent amendments (Interlocutory application for interim reliefs) (On admission).
	6.	512/TL/2026	KRTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and

			Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to KRISHNAGIRI REZ TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
7.	513/AT/2026	KRTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the KRISHNAGIRI REZ TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.
8.	514/TL/2026	VPTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Vizag Power Transmission Limited
9.	515/AT/2026	VPTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Vizag Power Transmission Limited.
10.	505/TL/2026	ATL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to Ananthapuram Transmission Limited.
11.	506/AT/2026	ATL	Petition under Section 63 and Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 15(1)(c) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for adoption of tariff discovered through competitive bidding with respect to transmission System for integration of Ananthapuram-III PS REZ Phase-I (3 GW)
12.	483/TL/2026	WRERAPTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited
13.	482/AT/2026	WRERAPTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the transmission System being established by WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
14.	516/TL/2026	KCTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Khavda II-C Transmission Limited
15.	485/TT/2026	WBSETCL	Petition seeking truing-up of transmission tariff for the period FY 2019-20 to FY 2023-24 and determination of Transmission Tariff for FY 2024-25 to FY 2028-29 for the deemed Inter-State Transmission lines owned by West Bengal State Electricity Transmission Company Limited and utilized for the transmission system operated by Central Transmission Utility of India Limited

	16.	492/TT/2026	EPTCL	Petition seeking truing-up of transmission tariff for the period FY 2014-19 and FY 2019-24 tariff period.
	17.	391/GT/2019	JSWHEL	Petition for determination of generation tariff for 2019-24 tariff period under Regulation 9(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of 1000 MW Karcham Wangtoo Hydro Electric Project (KW HEP) (Received by remand)
	18.	1022/GT/2025	NSPCL	Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	19.	980/GT/2025	NSPCL	Petition for approval of tariff of Bhilai Expansion Power Plant (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.
	20.	290/GT/2026	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit 5 & 6 (2 x 250 MW) for the period from 1.4.2019 to 31.3.2024.
	21.	935/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit 5 & 6 (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.
	22.	1019/GT/2025	NTPC	Petition for approval of tariff of Kawas Gas Power Station (656.20 MW) for the period from 1.4.2024 to 31.3.2029.
	23.	968/GT/2025	NTPC	Petition for revision of tariff of Kawas GPS (656.20 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	24.	990/GT/2025	NHPC	Petition for determination of tariff for the period 2024-29 in respect of Sewa-II Power Station.
	25.	164/GT/2026	MPL	Petition for determination of supplementary tariff for ECS and this Commission's directions in the Order dated 16.12.2022 in Petition no. 606/MP/2020.
	26.	712/GT/2025	MPL	Petition for truing up of the generation tariff for the period FY 2019-20 to FY 2023-24 and determination of the generation tariff for the period FY 2024-25 to FY 2028-29, for 2x525 MW Maithon Right Bank Thermal Power Project (MRBTPP) operated by Maithon Power Limited (MPL).
	27.	760/MP/2025 alongwith I.A.No.91/2026	RSVPL	Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. for the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that increase in the rate of Goods and Services Tax (GST) vide Notification Nos. 08/2021- Integrated Tax (Rate) dated 30.09.2021 and 08/2021- Central Tax (Rate) (?2021 GST Notifications?) by Ministry of Finance (Department of Revenue) constitute as Change in Law event and for seeking consequent relief qua allowance of the additional expenditure incurred towards such Change in Law event(Interlocutory application for directions).
	28.	285/MP/2026 alongwith I.A.No.98/2026	SEPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 on account of unforeseeable and uncontrollable events (Interlocutory application for interim reliefs).

29.	359/MP/2026 alongwith I.A.Dy.No.683/20 26	JRTJ(I)PL	Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking inter-alia relaxation and removal of difficulty to permit the Transfer of the Connectivity (application No. 1200002293), and the corresponding deemed GNA, and related rights of the 150 MW AC Solar PV Project at Thoothukudi, Tamil Nadu in terms of Regulations 15.3 of the said Regulations read with the order dated 22.9.2023 in Petition No. 11/SM/2023 and (Interlocutory application for disposal of the Petition)
30.	300/MP/2026	CGERPL	Petition under Section 79, including 79(1)(c), 79(1)(k) of the Electricity Act, 2003 read with CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the inter-State transmission System) Regulations, 2022, seeking approval of the recommendation of the Committee Report dated 10.04.2026 which recommended waiver of ISTS transmission charges for the Petitioner's 60.5 MW Wind-Solar Hybrid Project by extending the SCOD till 04.12.2025 [Wind component] and 9.12.2025 [Solar component] on account of the said project suffering from Force Majeure events in terms of Regulation 13(2)(h)(ii) of the CERC Sharing Regulations 2020.
31.	293/MP/2026	Avaada GreenH2	Petition under Section 79(1)(c) of the Electricity Act, 2003, Regulations 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking re-categorization of the Petitioner from entity covered by Regulation 17.1(iii) of GNA Regulations [bulk consumer connected with ISTS] to an entity covered by Regulation 17.1(ii) of GNA Regulations drawee entity connected to InSTS] with respect to its General Network Access dated 23.11.2023 (as amended) without any adverse consequences (On maintainability))
32.	27/RP/2026	THDC	Petition for review of Order dated 31.3.2026 in Petition No. 485/GT/2024 filed by THDC India Limited.
33.	978/GT/2025	NHPC	Petition for truing exercise for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of the Parbati-III Power Station (520 MW) of NHPC Limited.
34.	718/GT/2025	NHPC	Petition for determination of generation tariff of Parbati-II HE Project (800 MW) for the period 1.4.2025 to 31.3.2029.
35.	258/GT/2026	NHPC	Petition for determination of tariff of Subansiri Lower HE Project (2000 MW) for the period 23.12.2025 (COD of first unit) to 31.03.2029.
36.	1005/GT/2025	NTPC	Petition for revision of tariff of Sipat Super Thermal Power Station Stage-II (hereinafter called as Sipat-II) (2x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
37.	70/GT/2026	NTPC	Petition for approval of tariff of Sipat Super Thermal Power Station Stage-II (2x500 MW) for the period from 1.4.2024 to 31.3.2029.
38.	949/GT/2025	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
39.	944/GT/2025	NTPC	Petition for approval of tariff of Talcher STPS-II for the period from 1.4.2024 to 31.3.2029. and

				determination of Supplementary Tariff for ECS (De NOx) system in Talcher STPS-II
40.	144/GT/2026 alongwith I.A.Dy.No. 411/2026	OTPC		Petition for approval of Determination of Tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 01.04.2024 to 31.03.2029 (Interlocutory application for urgent listing and seeking directions).
41.	619/GT/2025	NTPC		Petition for approval of tariff of Farakka Super Thermal Power Station Stage-III (500 MW) for the period from 1.4.2024 to 31.3.2029.
42.	79/GT/2025	NTPC		Petition for revision of tariff of Farakka Super Thermal Power Station Stage-III (1x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
43.	984/GT/2025	NTPC		Petition for revision of tariff of Korba STPS Stage I&II (2100 MW) for the period from 1.4.2019 to 31.3.2024 after truing up exercise.
44.	84/GT/2026	NTPC		Petition for approval of tariff of Korba STPS Stage I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.
45.	654/GT/2025	NTPC		Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
46.	653/GT/2025	NTPC		Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.
47.	897/GT/2025	NTPC		Petition for approval of tariff of Talcher Super Thermal Power Station-I (2 x 500 MW) for the period from 1.4.2024 to 31.03.2029.
48.	895/GT/2025	NTPC		Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.03.2024 after the truing up exercise
49.	676/GT/2025	DVC		Petition for truing up of Annual Fixed Charges for 2019-24 period of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
50.	802/GT/2025	DVC		Petition for determination of tariff for 2024-29 period of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
51.	893/GT/2025	NLCIL		Petition for determination of tariff for NLCIL's Thermal Power Station-II Expansion (TPS-II Expn.) 500 MW for the period from 1.4.2024 to 31.3.2029
52.	888/GT/2025	NLCIL		Petition for determination of trued up of tariff for NLCIL's Thermal Power Station-II Expansion (TPS-II Expn.) 500MW for the period from 1.4.2019 to 31.3.2024

By order of the Commission

Sd/-

T.D. Pant

Joint Chief (Legal)

28.9.2026